

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 575 of 2020**

**IN THE MATTER OF:**

**Marathe Hospitality  
Through its partner Anoop Naik**

**...Appellant**

**Versus**

**Mahesh Surekha, Resolution Professional  
Of Phadnis Resorts and Spa India Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Jayant K. Mehta and Mr. Anuj Tiwari, Advocates**

**For Respondents : Mr. Shyam Kapadia, Mr. Saurabh Pandya and  
Mr. Mahesh Surekha, Advocate for RP  
Mr. Madhur Mahajan, Advocate  
Mr. Rahul Chitnis, Mr. Dhruv Gandhi, Mr. Aaditya  
Pande, Advocates for Respondent Nos. 5 and 6**

**ORDER**  
**(Through Virtual Mode)**

**29.07.2020** Mr. Shyam Kapadia, Advocate appears on behalf of Respondent No. 1 (RP).

Mr. Rahul Chitnis, Advocate appears on behalf of Respondent Nos. 5 & 6.

Notices in regard to other Respondents are reported to be in transit.

At this stage Mr. Jayant Mehta, Advocate representing the Appellant, on instructions, wants to drop Respondent Nos. 2 to Respondent No. 4 and Respondent No. 7 from the array of the Respondents.

In view of the submission as made, Respondent Nos. 2 to 4 and Respondent No. 7 are dropped from the array of the Respondents. Necessary corrections be made in the cause title. Thus, the service is complete.

Reply-affidavit filed by Respondent No. 1 is taken on record. Learned counsel for Respondent Nos. 5 and 6 may file their reply-affidavits within two weeks. Rejoinder, if any, may be filed by the Appellant within a week thereof. Corrections in particulars of Respondent No. 5 and 6 as pointed out by Mr. Rahul Chitnis shall be carried out by the Appellant.

List the matter on **9<sup>th</sup> September, 2020.**

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**

/ns/gc/

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